

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 867/2019

KUNAL KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 87975/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 19-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In this writ petition filed under Article 32 of the Constitution of India, the petitioner who appears in person seeks direction to provide medical help to his five cows and other directions also. Such a writ petition under Article 32 cannot be entertained. The writ petition is, accordingly, dismissed by giving liberty to the petitioner to work out his remedy before the appropriate forum, if any, in accordance with law.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER